

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(OFFICE OF THE CENTRAL PROJECT COORDINATOR e-COURTS)

The Additional Registrar (Adm.),
High Court of J&K and Ladakh,
Jammu.

No: 1081/CPC/J

Dated: 28-10-2022

Subject: Business Reform Action Plan (BRAP).

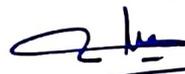
Sir,

In response to your **Letter No. 36316/RG/GS/805 dated 17.10.2022**, the inputs with respect to Point No. 216 of the communication are summarised hereunder:

Point No.	e-Process	Status
216	I. e-Filing for commercial disputes in commercial courts	The e-Filing application for the commercial Courts located at District Jammu and District Srinagar is live and the matters before these courts can be filed using the said e-Filing application. As far as other Districts of UT of J&K are concerned, the e-Filing application is live for most of the Districts and the same is likely to be made live for the left out Districts shortly.
	II. Issuance of e-summons for commercial disputes in commercial courts.	The CIS Software implemented in all the Courts of UTs of J&K and Ladakh has inbuilt mechanism for issuance of e-Summons, which can be generated by the concerned commercial Courts, too whenever required.
	III. Publishing of e-Causelist for commercial disputes in commercial courts.	The e-causelist of all the courts including those of commercial courts is regularly being generated through CIS Software and also published on NJDG and e-Court Services Portal.
	IV. e-Payment of Court fees and process fees for commercial disputes in commercial courts.	The Court fees and process fees are accepted in e-mode in all the courts including commercial Courts of UTs of J&K and Ladakh.
	V. Digitally Signed Certificates of Court Orders.	All the Court orders including that of commercial Courts are digitally signed and hosted on NJDG so that they can be readily available to all the stakeholders.

With warm regards,

Yours faithfully,


28.10.2022
Anoop Kumar Sharma
CPC (e-Courts)